

so that those Members who want to participate can participate in this. Why are you making it a technical question?

MR SPEAKER The decision is that there will be a call attention motion this afternoon.

SHRI VASANT SATHE We do not agree to this call attention proposition.

MR SPEAKER If you do not agree.

SHRI VASANT SATHE Then we will walk out.

THE MINISTER OF RAILWAYS (PROF MADHU DANDALAT) will walk out alone?

12.40 hrs.

SMITH STANISTREET AND COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL\*

पेट्रोलिएम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) मैं श्री हेमवती नन्दन हुगुणा की ओर से प्रस्ताव करता हूँ कि लोक हित में मैसर्स स्मिथ स्टैनीस्ट्रीट एण्ड कम्पनी लिमिटेड कलकत्ता के अधिकार हक और हित तथा धर्जन और धनसंग्रहण का तथा उममे सम्बन्धित या उमके प्रातुषणिक विषयो का उपलब्ध करने वाले विधेयक को पुरस्थापित करने की श्रामति दी जाये।

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide in the public interest the acquisition and transfer of the right title and interest of the undertakings of Messrs

Smith Stanistreet and Company Limited, Calcutta and for matters connected therewith or incidental thereto

The motion was adopted

श्री जनेश्वर मिश्र में विधेयक पुरस्थापित किया जाता है।

STATEMENT RE SMITH STANISTREET & CO LTD (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE

पेट्रोलिएम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) मैं श्री हेमवती नन्दन हुगुणा की ओर से स्मिथ, स्टैनीस्ट्रीट एण्ड कम्पनी लिमिटेड (उपक्रमों का धर्जन और धनसंग्रहण) अध्यादेश, 1977 द्वारा विधान बनाये जाने के कारण बताने वाली एक ध्यात्मिक विवरण (हिन्दी तथा गद्येजी गस्करण) सभा पटल पर रखता हूँ।

GRESHAM AND CRAVEN OF INDIA (PRIVATE) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL\*

MR SPEAKER Mr George Fernandes has sent me a note that he will be in Rajya Sabha Oh! you are already here

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs Gresham and Craven of India (Private) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the Railways and of the industrial manufacturing engineering products

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†Introduced with the recommendation of the President

[Shri George Fernandes]

and for matters connected therewith or incidental thereto

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs Gresham and Craven of India (Private) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the Railways and of the industries manufacturing engineering products and for matters connected therewith or incidental thereto"

*The motion was adopted*

SHRI GEORGE FERNANDES I introduce the Bill

STATEMENT RE GRESHAM AND CRAVEN OF INDIA (PRIVATE) LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI) I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance 1977

PAYMENT OF BONUS (AMENDMENT) BILL\*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965

MR. SPEAKER The question is

'That leave be granted to introduce a Bill further to amend the payment of Bonus Act, 1965'

*The motion was adopted*

SHRI RAVINDRA VARMA I introduce the Bill

STATEMENT RE PAYMENT OF BONUS (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance 1977

12 46 hrs

MATTERS UNDER RULE 377

(1) DRAUGHT AND FAMINE SITUATION IN CERTAIN AREAS OF MAHARASHTRA

श्री हरीशंकर महाले (मालेगांव)  
अध्यक्ष महोदय, अगस्त महीने में उत्तर प्रदेश में बहुत बारिश हुई और बाढ़ आई और खेती और वेहालों में मकानों को नुकसान पड़ा। उस पर यहाँ सुनवाई हुई और लोक सभा में बहस हुई। इसके बाद तमिलनाडु में समुद्र में बाढ़ तूफान आया और मद्रास तथा अन्य विभागों में बड़ी प्राणहानि हुई और इसके बारे में लोक सभा में बहस हुई और भारत सरकार ने सहानुभूति पूर्वक इस पर विचार किया और कुछ कदम उठा कर उनकी मदद की।

†Introduced with the recommendation of the President

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 21-11-77